

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.531/2022

SHER SINGH DAGAR

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

...RESPONDENT

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DATED: 07.04.2023  
PLACE: NEW DELHI



VAIBHAV AGNIHOTRI  
SKV ASSOCIATES  
A-118, 3<sup>RD</sup> FLOOR,  
DEFENCE COLONY,  
NEW DELHI-110024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**STATUS AFFIDAVIT ON BEHALF OF THE  
RESPONDENT/DDA**



I, PRAMOD KUMAR, Aged about \_\_\_ years, working with the  
Respondent DDA as DIRECTOR (CLM-1) with my office at  
VIKAS SADAN, INA do hereby solemnly affirm and declare  
as under:

1. I state that I am fully conversant with the facts and circumstances of the present case on the basis of the records maintained in the office to enable me to file the present Status Affidavit on behalf of the Respondent/DDA. I state that I am fully authorized and competent to sign and swear this affidavit on behalf of the Respondent/DDA.
2. I state that the present Affidavit is being filed pursuant to the direction passed by this Hon'ble Tribunal vide Order dated 02.09.2022 in the captioned matter.
3. I state that in compliance of the Order dated 02.09.2022 passed by this Hon'ble Tribunal in the captioned matter, a Joint Committee was

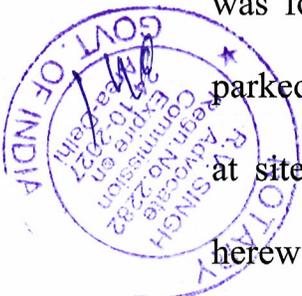


constituted by DPCC vide letter no DPCC-K015/3/2022-CMC2/1601-1603 comprising the representatives of DPCC, Comm(MCD), DM(South) and Vice Chairman (DDA). The site inspection was carried out by the committee on 29.09.2022, however, neither the Applicant nor his representative was not present.

4. I state that since the representative of the Applicant was not present during the inspection, therefore another joint inspection was scheduled and the committee members were informed accordingly. However, telephonically, the member of DPCC expressed inability to attend the same and requested that the inspection be conducted by DDA and the report be sent to them. Accordingly, the inspection was conducted on 19.10.2022 in the presence of the representative of the Applicant.

5. I state that it was found that the said land is in possession of DDA. However, it is pertinent to mention that the whole parcel of land is under litigation pertaining to land acquisition. It was also observed that the boundary wall was broken/ damaged, construction and demolition waste was found dumped at the site. Certain commercial trucks were found parked at the site. However, no burning garbage or piggery were found at site. A copy of the Inspection report dated 19.10.2022 is annexed herewith and marked as **Annexure R-I**.

6. In furtherance of the Inspection, the Deputy Director, Land Management of the Delhi Development Authority requested the concerned Executive



Engineer to repair the damaged/broken wall at the site and further directed that the malba/debris dumped on the site may be removed. A copy of the letter dated 25.10.2022 is annexed herewith and marked as ANNEXURE R-II.

7. I state that in furtherance of the same, the broken boundary wall has been repaired and the malba/debris has been removed. A compliance letter to this effect was sent to the deponent herein by concerned Executive Engineer along with photographs and copy of the same was also sent to DPCC. A copy of the compliance letter and photographs is annexed herewith and marked as ANNEXURE R-III (Colly).

DEPONENT

PRAMOD KUMAR  
Director (Land Management)-I  
Delhi Development Authority  
Vikas Sadan, INANew Delhi-23

Verification:

Verified at New Delhi on this 7 APR 2023 day of APR 2023 that the contents

of the above affidavit are true to my knowledge as based on records of Answering Respondent, no part of it is false, and nothing material has been concealed therefrom.

DEPONENT

PRAMOD KUMAR  
Director (Land Management)-I  
Delhi Development Authority  
Vikas Sadan, INANew Delhi-23



CERTIFIED THAT THE DEPONENT  
Smt./Smt./Km. Pramod Kumar  
S/o./W/o./D/o Sh. ...  
Identified by Shri/Smt. Sachin Singh  
has solemnly affirmed before me at Delhi  
on 7 APR 2023 that the contents of the affidavit which have been  
read over & explained to him/her are true & correct  
to his/me knowledge

Notary Public, Delhi

*Handwritten signature*  
P-6187/2018

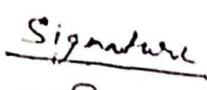
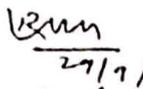
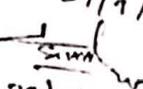
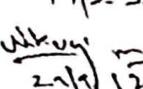
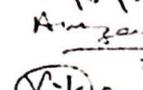
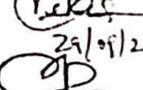
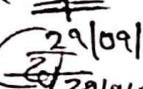
Identify the deponent/executioner who has signed in my presence

7 APR 2023

OR No - 531/2022

Attendance sheet

Dated:- 29/9/22

S.No.)	Name	Designation	Signature
1.	Virender Singh	EE/SMD-1/DDA	 29/9/22
2.	Rahul Meena	A2/SMD-5/DDA	 29/9/22
3.	CHITAB SINGH	S-1 DE MS/S-2	 29/9/22
4.	NIKUNJ MALIK	3 EE, DPCC	 29/9/22
5.	AMZAD KHAN	JEE, DPCC	 29/9/22
6.	Vikas	Patwari/LM/S2-II/DDA	 29/9/2022
7.	Yogesh Pandey	AO/LM/S2	 29/9/22
8.	Geetika Kumar	AO/LM/S2-II	 29/09/22
9.	DEE/AK SURI	1/2 of SOH SURI	 29/9/22
10.	Sangeet Kumar	Patwari (SMD Office South)	 29/9/22

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ald

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Inspection Report

In compliance of Hon'ble NGT order dated 0.2/09/22 in OAN-531/20i  
filed 'Shri Singh Dagar Vs GNCTO'. Inspection of the site is conducted  
on 29/9/22 by the joint team/committee constituted by Hon'ble NGT.  
Followings are the observations & factual position noted during the  
inspection :-

- 1) The land mentioned in complaint is of 32 Acres (approx) as informed  
by DDA officials.
- 2) The said land is in possession of DDA, However it is also pertinent  
to mention that the whole land is under litigation as informed by  
DDA inspecting officials.
- 3) Boundary wall was found broken/damaged around the above  
mentioned lands
- 4) C&D waste (Construction & Demolition) & Garbage are being  
dumped in this land. Same has been verified by the inspecting  
officials.
- 5) Commercial trucks are also observed parked on this land.
- 6) Thuggis are also found in this land.
- 7) No piracy & fire/burning of the garbage observed during  
the inspection on the said land.

29/9/22  
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29/9/22

Delhi Development Authority  
Office of the Deputy Director (LM) SZ  
C-Block Ground Floor, Vikas Sadan, New Delhi

**ANNEXURE R-II**

File No. SZ (97)2022/DD/LM/SZ/DDA/ 406

Dated: 25/10/22

To.

Executive Engineer,  
SMD-5 Near Sarita Vihar metro station,  
Sarita Vihar, Delhi

**Subject:- Hon'ble NGT matter OA No. 531/2022 "Sher Singh Dagar vs Govt. of NCT of Delhi"**

A joint inspection was held on 19.10.2022 in the above mentioned matter in the presence of representative of complainant and officials of LM and SMD-5/DDA. It has been observed that the site which was inspected earlier on 19.09.2022 was not the actual site. The actual site subject matter of the NGT case OA No. 531/2022 has been shown by the representative of Sh. Sher Singh Dagar. The inspection report has been enclosed herewith.

It is to intimate that the land u/r falls in Kh. No. 48 of village Sayoorpur having area 04 Bigha and 04 Biswa. As per land record/DDA, the above mentioned khasra is acquired for DDA and physical possession has been handed over to DDA by LAC/L&B on 14/07/1987. Further, khasra no. 48 is under litigation under 24(2), however there is no stay in force.

In this regard, it is requested that the broken / damaged boundary wall may be repaired and malba/debris dumped on site may be removed. Further, the land should also be protected.

The compliance report in this matter may be sent directly to DPCC under intimation to this office.

  
DD/LM/SZ-II

Copy to:-

1. CE (South), DDA with the request to direct concerned Ex. Engineer (SMD-5) to comply with Hon'ble NGT orders.
2. Dy. Commissioner (SDMC), Green Park for kind information and N/A.
3. Sr. Env. Engineer (CMC-II), DPCC for kind information.
4. PS to CLM for kind information.
5. PS to DLM-1 for kind information.
6. Guard file.

  
o/c

  
DD/LM/SZ-II

Dy. No. 2018  
Date 27/12/22

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DELHI DEVELOPMENT AUTHORITY  
OFFICE OF THE EXECUTIVE ENGINEER  
SOUTHERN MAINTENANCE DIVISION-5  
SARITA VIHAR, NEW DELHI-110076

ANNEXURE R-III  
(COLLY)

E-mail id :- [eeswd5@gmail.com](mailto:eeswd5@gmail.com), Phone No.- 011-41671246

No.: F 1(Misc.) EE/SMD-5/2022-23/DDA/481

Date: - 22.12.2022

*NT/LM/SZ-2*  
*28/12/22*  
The Dy. Director  
Land Management/SZ-II/DDA  
C-1/7 Vikas Sadan, INA  
New Delhi- 110023.

*Sh. Mahesh*  
*29/12/22*  
Sub: -Hon'ble NGT matter OA No.531/2022 "Sher Singh Dagar V/s  
Govt. of NGT of Delhi".

Please refer to above cited subject matter and reference, in this regard a compliance report was sought by your office vide letter no. SZ (97)2022/DD/LM/SZ/DDA/359 dated 06.10.2022 regarding above subject matter. In this connection as per your request malba has been removed from the site and broken/damage boundary wall has been constructed by this division in order to stop further dumping of malba.

This is for your kind information and further necessary action.

Encl.-: photos of site

*Madhu*  
*22/12/22*  
Executive Engineer  
SMD-5/DDA

Copy to: -

- 1.CE (SZ)/DDA for kind information.
- 2.Sr. Env. Engineer (CMC-II), DPCC, 5<sup>th</sup> floor, ISBT Building, Kashmere Gate, Delhi-06 for kind information.
- 3.SE/SCC-2/DDA for kind information.
- 4.AE-II/SMD-5/DDA for information and necessary action.
- 5.Office copy.
- 6.Guard file.

Executive Engineer  
SMD-5/DDA







## DELHI DEVELOPMENT AUTHORITY



## POWER OF ATTORNEY

IN THIS COURT OF HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH  
No. GA-531 of 20 22 NEW DELHI,

in re :-

Shri Singh Dagar Piff/App./Petitioner/Complainant

VERSUS

Govt. of NCT Delhi Defdt. of Resdt.

KNOW ALL to Whom these presents shall come that I/We Deepak Kumar (Dy. Director LMSZ-II)  
Delhi Development Authority on behalf of Delhi Development Authority the above  
named DDA do hereby appoint.

Mr. Vaishav Agnihotri & Nakul Ahuja hereinafter called the Advocate(s) to be  
my/our Advocate(s) in the above noted case and authorise him/them (PILCO DDA)

To act, appear and plead in the above noted case in this Court or in any other Court in which  
the same may be tried or heard and also in the appellate Courts.

To sign, file, verify and present pleading, replications, appeals cross-objections, or petitions  
for executions, revision restoration, withdrawal, compromise or other petitions, replies, objections  
written statements, affidavits or other documents as may be deemed necessary or proper for the  
prosecution of the case in all its stages.

To file and take back documents and also withdraw unspent diet money or printing charges  
that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draw and receive : money cheques, and grant receipts therefor and to do all other  
acts and things which may be necessary to be done for the progress and in the course of the prosecution  
of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the Powers  
and authorities hereby conferred unto the Advocates whenever they think fit to do so and to sign the  
power of attorney on my/our behalf.

And I/we the undersigned do hereby agreed to ratify and confirm to acts done by the Advocates  
of their substitutes in the matter as my/our own acts, as if done me/us to all intents and purposes.

And I/we undertake that I/we or my duly authorised agent would appear in the court on all  
hearings and will inform the Advocates for appearance, when the case is called.

And I/we undersigned to hereby agree to hold the Advocate or their substitutes responsible  
for the result of the said case in consequence of their absence from the Court when the said case is  
called up for hearing, or for any negligence of the said Advocates or their substitutes.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee  
agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the  
prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these present the contents of  
which have been understood by me/us this 7th day of April 20 23

Accepted,  
Advocate(s)

Vaishav Agnihotri  
DELHI DEVELOPMENT AUTHORITY  
Vikas Sadan, New Delhi-23

Mob: 97669700082

Email: skvva@skvassociates.com

[Signature]  
for DELHI DEVELOPMENT AUTHORITY

Deputy Director (LMSZ-II)  
Delhi Development Authority  
Vikas Sadan, INA, New Delhi-23

I I identify  
[Signature]  
P-6/15/12/2013

**SKV VA**

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**From:** SKV VA  
**Sent:** 07 April 2023 13:13  
**To:** ssdagarbjp@gmail.com  
**Cc:** Vaibhav Agnihotri  
**Subject:** Advance Service in: OA No. 531/2022 [SHER SINGH DAGAR v. GNCTD & Ors]  
**Attachments:** Status Affidavit DDA.pdf

Sir,

Please find attached Status Affidavit of Respondent DDA in the above captioned matters. Kindly acknowledge receipt.

Regards

Vaibhav Agnihotri  
SKV Associates,  
A-118, 3<sup>rd</sup> Floor,  
Defence Colony,  
New Delhi-110024